

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
STARRED QUESTION NO. \*480**

**TO BE ANSWERED ON THE 05<sup>TH</sup> APRIL, 2022/ CHAITRA 15, 1944 (SAKA)**

**QUALITY OF POLICE SERVICE**

**\*480. SHRI N.K. PREMACHANDRAN:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has any proposal to improve the quality of police service and if so, the details thereof;**

**(b) whether the Government has any proposal for speedy and time bound investigation process in critical cases so as to avoid the slow investigation and if so, the details thereof;**

**(c) whether the Government has any proposal to improve the response of police in complaints and if so, the details thereof;**

**(d) whether the Government has any proposal to establish an efficient mechanism for addressing the concerns against the police and if so, the details thereof;**

**(e) whether the Government has any proposal to fix a time limit for the investigation of cases and if so, the details thereof; and**

**(f) whether the Government has any proposal to check the involvement of police personnel in criminal activities and if so, the details thereof along with the number of police personnel involved in criminal cases and the action taken against those personnel during the last three years and the current year, State-wise?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (f): A Statement is laid on the Table of the House.**

**STATEMENT IN REPLY TO LOK SABHA STARRED QUESTION NO. \*480 FOR ANSWER ON 05.04.2022 REGARDING “QUALITY OF POLICE SERVICE”**

**(a) to (e): “Police” is a State subject falling in List-II (State List) of the Seventh Schedule of the Constitution of India. It is primarily the responsibility of the State Governments/UT Administrations to make the police force efficient & capable and its functioning more effective and transparent. The Union Government supplements the efforts of the States by providing funds for modernisation, issues advisories on various matters, formulates national standards & procedures. Police reforms is an ongoing process. Police Forces of the States work within the existing legal and institutional framework in the matter.**

**In order to improve the functioning of the police, the Union Government has set up various Commissions/Committees on police reforms, including a Review Committee to review the recommendations of the previous Commissions and Committees. The Review Committee shortlisted 49 recommendations including recommendations relating to weeding out of corrupt police personnel, accountability of police to public and constitution of Police Complaint Board. These recommendations have been sent to State Governments and Union Territory Administrations for taking appropriate action.**

**The Ministry of Home Affairs (MHA) circulated Model Police Act, 2006 to all State Governments which has a provision of constituting Police Accountability Commission & District Accountability Authority for ensuring accountability of the police including display of good behaviour with members of public with due courtesy and decorum.**

**In order to facilitate police in States/UTs with a common IT platform for filing reports, investigation, collecting and sharing information on crimes and criminals at national level, the MHA has implemented Crime and Criminal Tracking Network and Systems (CCTNS) in all police stations. CCTNS has been integrated through Inter-operable Criminal Justice System (ICJS) to facilitate use of information on crime and criminals in CCTNS with other databases on prisons, prosecution, forensics and courts in a holistic manner for administration of criminal justice.**

**(f) “Police” being a State subject, the data relating to number of police personnel involved in criminal cases and the action taken against those personnel is not maintained at central level.**

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